

3

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A. NO. 780 OF 2012

B.N.Kharsel & Ors.Applicants
-VS.-
Union of India & Ors.....Respondents

Order Dated 18th October, 2012

Misc.Application No.945/12 seeking permission to jointly prosecute this O.A. is allowed and accordingly, M.A.945/12 is disposed of.

Heard Shri D.K.Mohanty, learned counsel for the applicants and Shri B.K.Mohapatra, learned A.S.C. (on whom a copy of this O.A. has been served) appearing on behalf of the Respondent-Department and perused the materials on record.

It seems that all the three applicants herein, by virtue of their joint representation as at Annexure-A/2 made to the Superintendent, RMS(K) Division, (Res.No.3) have prayed for regularization of their services in Group-D posts, inter alia, based on D.G.(Posts) letter No.66/70/87-SPB-1 dted 19.2.1988. This representation has not yet been disposed of by Respondent No.3.

During the course of hearing on admission, Shri Mohapatra could not apprise this Tribunal as to the uptodate status of the aforesaid representation.

However, Shri Mohanty submitted that he would be satisfied if a

direction is issued to Respondent No.3 to consider and dispose of the pending representation. Accordingly, without entering into the merit of the case, I direct Respondent No.3 to consider and dispose of the representation dated 5.3.2012 as at Annexure-A/2 to the O.A. by a reasoned and speaking order within a period of sixty days from the date of communication of this order, under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

Send a copy of this order along with Paper Book of the O.A. to Respondent No.3 for compliance and free copies of this order be made over to the learned counsel for the parties.

W.A.U.D.
MEMBER(J)